

3

(A) 629/95

3

Serial
No. of
OrderDate of
Order

Order with Signature

..15.11.95

.. 2 15.11.95 three months from the date of receipt of a copy of this order peremptorily.

With this direction the Original Application is disposed of.

Hand over copies of the orders to the counsel for both sides.

[Signature]
VICE-CHAIRMAN
and
MEMBER (ADMINISTRATIVE)

3 7.3.96

Heard Shri A. Routray, learned counsel for the applicant and Shri U.B. Mohapatra, learned Additional Standing Counsel. Copy of the Misc. Application 222/96 has been served on the learned Additional Standing Counsel to-day in Court. He seeks time to obtain instructions and file counter on this Misc. Application. With regard to the orders of this Court dated 15.11.1995, to complete the disciplinary ~~proceedings~~ ^{inquiry} within a period of three months, he also seeks time to elicit information from the respondents about the ^{fact} of these disciplinary proceedings.

Adjourned to 23.2.1996.

[Signature]
MEMBER (ADMINISTRATIVE)

M. A. 222/96

4. 22.3.96

Heard Mr. A. Routray learned counsel for the petitioner and Mr. U.B. Mohapatra learned Additional Standing Counsel (Central) for the Respondents. The prayer in this Miscellaneous Application is to direct Respondent No. 3

A copy of the order dt. 15.11.95 may be given to the counsels for both sides.

[Signature]
17/11

Bench
17.11.95

S. D
Received the copy of the order dt. 15.11.95
AS: 17.11.95

Received copy
[Signature]
R. B. Rao
17.11.95

MA-222/96
filed by the
applicant & granted
the appropriate
orders. Copy
not served
on the respond-
ent's counsel.

[Signature]
5/3 Bench

MA-222/96
was appropriate
the orders.

[Signature]
9/3 Bench